

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

(With IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T.)

Date : 27-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Amit Bhandari, Adv.
Ms. Honey Kumbhat, Adv.
Mr. Abhinav Jain, Adv.
Mr. Rajat Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None appears for the respondent.

Petitioner to take out fresh steps for service on the respondents.

List the matter on 01st May, 2023.

Interim order will continue till the next date of hearing.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR